

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(C/ACT)/127/KOB/2024 in CA(CAA)/02/KOB/2024
SECTION	RULE 14 OF CAA
NAME OF PARTIES	SM AMEERUL MILLATH V/S M/S IRINJALAKUDA KURIES PRIVATE LIMITED AND ANOTHER
PETITIONERS ADVOCATE/ PROFESSIONAL	SM AMEERUL MILLATH
RESPONDENTS ADVOCATE/ PROFESSIONAL	CS VIVEK KUMAR, CS DHANYA PAUL

12th JULY 2024

ORDER

IA(C/ACT)/127/KOB/2024 in CA(CAA)/02/KOB/2024

This application is filed by the NCLT appointed Chairman to place on record the report of the result of meeting of unsecured Creditors of the Transferee Company.

Learned Counsel, Mr. Nebil Nizar appears on behalf of the NCLT appointed Chairman. Learned Authorised representative, CS Mr. Vivek Kumar appears virtually on behalf of the Respondents.

The said report filed by the NCLT appointed Chairman is discussed in detail and taken on record.

With the aforesaid observations, this IA(C/ACT)/127/KOB/2024 is **allowed and disposed of**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**